



2025:DHC:2116-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 28.03.2025*

+ W.P.(C) 2643/2025

UNION OF INDIA & ANR.

.....Petitioners

Through: Mr. Rajesh Kumar, SPC –UOI  
with Mr. Rahul Kumar Sharma,  
Mr. Yash Narain, Advs.

versus

SESETTI MAHIDHARNATH

.....Respondent

Through: Respondent through VC

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**NAVIN CHAWLA, J. (Oral)**

**CM APPL. 12559/2025 (Exemption)**

1. Allowed, subject to all just exceptions.

**W.P.(C) 2643/2025 and CM APPL. 12558/2025**

2. This petition has been filed, challenging the Order dated 05.08.2024 passed by the learned Central Administrative Tribunal Principal Bench, New Delhi (hereinafter referred to as 'learned Tribunal') in Original Application No. 3868/2017 (hereinafter referred to as 'OA') titled as *Sesetti Mahidharnath v. Union of India and Anr.*, allowing the said O.A. filed by the respondent herein, with the following directions :-

*"12. For the aforementioned reasons,  
the O.A. is allowed and the respondents  
are directed to consider the candidature*





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7. The petition along with pending application stands accordingly disposed of.

**NAVIN CHAWLA, J**

**RENU BHATNAGAR, J**

**March 28, 2025/Ab/Sm/IK**

*Click here to check corrigendum, if any*